

SARADHA CHIT FUND SCAM

SC notice to Rajeev Kumar on CBI's plea challenging anticipatory bail

PRESS TRUST OF INDIA
New Delhi, November 29

THE SUPREME COURT on Friday sought response from West Bengal cadre IPS officer Rajeev Kumar on CBI's appeal challenging the anticipatory bail granted to him in the multi-crore Saradha chit fund scam issue.

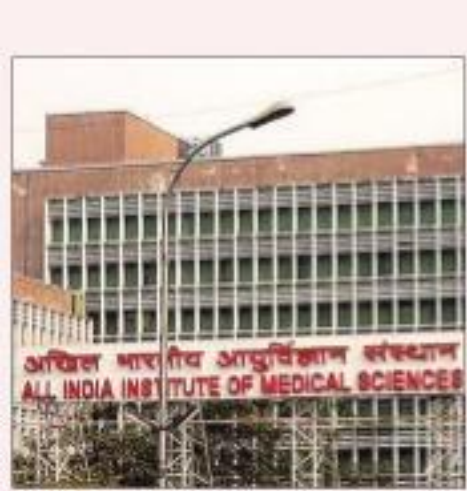
While issuing notice to Kumar on CBI's appeal, a bench headed by Chief Justice S A Bobde told solicitor general Tushar Mehta, appearing for the CBI, that the probe agency has to convince the court why the former Kolkata Police commissioner's custody was needed in the case.

"We are issuing notice. You have to convince us why his custody is necessary. That is the only thing. Otherwise he is a high ranking official," the bench, also comprising Jus-tices B R Gawai and Surya Kant, told Mehta.

Mehta told the bench that Kumar was earlier absconding for quite some time and he has suppressed relevant materials which were collected by him during the probe.

The Saradha group of companies allegedly duped lakhs of people to the tune of ₹2,500 crore, promising higher rates of return on their investments. Kumar was part of the Special Investigation Team (SIT) set up by the West Bengal government for probing the scam before the Supreme Court handed over the case, along with other chit fund cases, to the CBI in 2014.

AIIMS falls prey to banking fraud, loses over ₹12 cr



PAYAL BANERJEE
New Delhi, November 29

INDIA'S PREMIER MEDICAL institute AIIMS fell prey to a banking fraud as over ₹12 crore has been stolen from its State Bank of India with allegedly using 'cloned cheques' over the past one month, official sources said.

The money has been siphoned off from the bank accounts the AIIMS has with the State Bank of India (SBI) from its non-home branches in other cities, the sources said.

Even after the fraud came to light, attempts were made to illegally withdraw over ₹29 crore allegedly using cloned cheques from SBI's non-home branches located in Dehradun and Mumbai in the last one week.

However, the attempts were foiled.

The hospital administration has already approached the Economic Offences Wing of Delhi Police seeking an investigation into the scam.

According to an official, fraud cheque leaves presented at SBI's branches passed UV ray tests, and in most of the cases, the original cheque leaves with same series were still in the possession of the institute, the AIIMS said in a report to the health ministry.

It said the SBI has failed to follow verification protocol while clearing cheques at non-home branches and asked the bank to deposit the stolen amount.

Ratul Puri moves bail plea, court seeks ED's response

PRESS TRUST OF INDIA
New Delhi, November 29

A DELHI COURT on Friday sought response from the Enforcement Directorate (ED) on a bail application filed by businessman Ratul Puri, nephew of Madhya Pradesh chief minister Kamal Nath, in a money laundering case related to a bank loan fraud.

The ED had arrested Puri on August 20. He is currently in judicial custody in the case

Special judge Arvind Kumar issued notice to the ED and directed it to file a reply by November 30.

The ED had last month filed a chargesheet against Puri and company Moser Baer before Special Judge Sanjay Garg and the court is scheduled to take up the matter later in the day.

The ED had arrested Puri on August 20. He is currently in judicial custody in the case.

Puri is also in judicial custody in another money laundering case related to AgustaWestland VVIP chopper scam.

OFFICE OF THE EXECUTIVE ENGINEER, PMGSY DIVISION, KISHTWAR
(Phone/Fax No. 01995-260517, E-mail: xenpmgsy@rediffmail.com)
Sh: Ranjeet Kumar No: PMGSY/K/2218-22
R/o Village Bhasin Bigha, P.O. Tulsigarh, PS Chandi, Distt. Nalanda Bihar Dated: 22.11.2019
Sub: Construction & Maintenance of Road from Bhagna to Dacha Package No. JK04- 412 Regular PMGSY (Batch-I 2017-18) Stage-II Block Kishtwar Length= 4.90 Km. (Using Ecogreen Probe Technology).
Ref.: Allotment No.: CEJ/PMGSY/2147-56 Dated: 12.01.2019 & Agreement No.: CE/PMGSY/J/450 Dated: 12.01.2019.

Dear Sir,
The above subjected work was allotted to you from the office of Chief Engineer PMGSY (JKRDDA) Jammu vide Allotment Letter No. CEJ/PMGSY/2147-56 Dated: 12.01.2019. The said work was to be started within fifteen days from the issue of Allotment Letter i.e. 27.01.2019 and the work was to be completed within 12 months. But you have failed to start the said work till date. You were directed vide this office letters No.: PMGSY/K/2866-68 dated: 23.02.2019, PMGSY/K/58-62 Dated: 08.04.2019 & PMGSY/K/1835-37 Dated: 14.10.2019 to start the work but till date you did not start the same.

The 4th & final notice issued vide this office No.: PMGSY/K/2011-15 dated: 01.11.2019 under which you were informed to start the work otherwise this office has left no option except to publish the next notice in the Newspaper & your contract shall be recommended for cancellation after forfeiting the CDR, but all in vain.

Keeping in view the above correspondence after which you have completely failed to start the said work till date. Now finally through the medium of this notice you are once again directed to start the said work within seven days from the publishing of this notice in the Newspaper, otherwise your contract shall be recommended for cancellation & the fresh tenders shall be invited at your risk & cost without any further correspondence.

Yours Sincerely,
Sd/- Executive Engineer,
PMGSY Division, Kishtwar.

DIPIJ-9813

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF STOCKFLOW EXPRESS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	STOCKFLOW EXPRESS PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	04-01-2007
3. Authority under which Corporate Debtor is incorporated / registered	ROC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909DL2006PTC157196
5. Address of the registered office and principal office (if any) of corporate debtor	KH-406, Ground Floor, A-Block, Gali No. 8, Mahipalpur Extension, Delhi - 110037
6. Insolvency commencement date in respect of corporate debtor	26-11-2019 (Order communicated to the IRP on 28-11-2019)
7. Estimated date of closure of insolvency resolution process	24-05-2020 (180 days from the date of commencement of resolution process which is 26-11-2019)
8. Name and Registration number of the insolvency professional acting as interim resolution professional	ALOK KAUSHIK IBBI/PA-002/IP-NO0253/2017-18/10767
9. Address and email of the interim resolution professional, as registered with the board	Address - Flat No. G-105, Sai Baba Apartments, Rohini Sector - 9, Delhi-110085 Email- alok_kaushik@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address- 308, 3rd Floor, Pearls Business Park, Netaji Subhash Place, New Delhi-110034 Email - crp.stockflow@gmail.com
11. Last date for submission of claims	12-12-2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	The submission of claims with proof is to be made in accordance with chapter IV of the (insolvency and bankruptcy board of india (insolvency resolution process for corporate persons) regulations 2016. You may download the relevant forms at weblink - https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal, Delhi has ordered the commencement of Corporate Insolvency Resolution Process of **STOCKFLOW EXPRESS PRIVATE LIMITED** on 26-11-2019 vide order no. (IB)-214/4(ND) 2019. The order has been communicated to the IRP on 28-11-2019.

The creditors of **STOCKFLOW EXPRESS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 12-12-2019 to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the claims with proof, in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Date: 29/11/2019 Name and Signature of Interim Resolution Professional: **ALOK KAUSHIK**
Place: New Delhi Reg No.:IBBI/PA-002/IP-NO0253/2017-18/10767

SCHEDULE II
Form B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF S3 ELECTRICAL & ELECTRONICS PRIVATE LIMITED

RELEVANT PARTICULARS	
1. NAME OF CORPORATE DEBTOR	S3 ELECTRICAL & ELECTRONICS PRIVATE LIMITED
2. DATE OF INCORPORATION OF CORPORATE DEBTOR	03-05-2011
3. AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED / REGISTERED	Registrar of Companies, Delhi
4. CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U31500DL2011PTC220030
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	101, JAGDAMBA APARTMENT SECTOR 13, ROHINI DELHI - 110085
6. DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	24th September 2019
7. LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	26th November 2019
8. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Name - Pooja Garg Address - 25/4, East Patel Nagar, Delhi - 110008 Email id - capgarpooja@gmail.com Telephone Number - 9811991533 Reg. No. - IBBI/PA-001/IP/101355/2018-19/12100
9. LAST DATE FOR SUBMISSION OF CLAIMS	26th December 2019

Notice is hereby given that the Hon'ble National Company Law Tribunal, Delhi Bench has ordered the commencement of liquidation of the S3 ELECTRICAL & ELECTRONICS PRIVATE LIMITED on 26th November 2019.

The stakeholders of S3 ELECTRICAL & ELECTRONICS PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before 26th December 2019, to the liquidator at the address mentioned against entry No.8.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proofs of claims in person, by post or by electronic means.

The prescribed Forms may be downloaded from <https://www.ibbi.gov.in/home/downloads>.

Submission of false or misleading proofs of claim shall attract penalties.

Name of the liquidator : _____ Sd/-
Date : 29th Nov 2019 BBI Registration No. - IBBI/PA-001/IP/101355/2018-19/12100
Place: DELHI Liquidator in the matter of S3 Electrical & Electronics Private Limited

Ms Capital Wizard Stock Broking Pvt Ltd
8/200, Sector-3, Rajender Nagar, Ghaziabad (UP)-201005

NOTICE
Notice is hereby given that the following depository participant of the Central Depositories Services of India Limited has requested the surrender of its SEBI Regn. No.

SEBI Regn. No.	SEBI Regn. No.	Last Date for Filing Complaints
1. Capital Wizard Stock Broking Pvt Ltd	IN-DP-2016	December 29, 2016

The constituents of the above mentioned DP participant are hereby advised to lodge/queries complaints immediately, if any, against the above mentioned DP participant on or before the last date of filing complaints and it shall be deemed that no such complaints/queries if any shall be deemed to have been waived except against the above mentioned DP participant.

The complaints/queries please contact compliance officer Mr. Rajesh Raturi phone no.9120-2655009, 9810322535. Email id: info@capitalwizard.in
For Capital Wizard Stock Broking (P) Ltd.
Anil Kumar Goswami (Director)
Place : Ghaziabad Date: 30/11/2019

punjab national bank
...the name you can BANK upon!

Whereas Punjab National Bank / the Authorized Officer/s of the Punjab National Bank under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under Section 13 read with the Security Interest (Enforcement) Rules, 2002, issued demand notice(s) on the dates mentioned against each account including the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of receipt of the said notice(s). The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Symbolic Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on 25.11.2019. The borrower's /mortgagor's attention is invited to provisions of sub-section (8) of the property/ies of the Act in respect of time available to redeem the secured assets. The borrower/s in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of Punjab National Bank for the amounts and mortgage thereon.

Sr. No.	Branch Name	Name of Account & Amount	Name of Borrowers and Address	Details of Mortgage Property	Date of Demand Notice & Amount as per Notice	Date of Symbolic Possession notice Affidavit	Name of Authorized Officer
1.	Bombay Bazaar, Meerut	SANJU KUMAR MITTAL & NEHA MITTAL A/c:- 181800NC04001165 1818009900000303	Ms. Neha Mittal W/o Sh. Sanju Mittal A-37/ Sarawati Lok, Delhi Road, Shyam Enclave, Village Hafizabad Mewala, Meerut City, Uttar Pradesh Sh. Sanju Kumar Mittal S/o Sh. Ramdas Mittal A-37, Sarawati Lok, Delhi Road, Shyam Enclave, Village Hafizabad Mewala, Meerut City, Uttar Pradesh Sh. Sanju Kumar Mittal S/o Sh. Ramdas Mittal, Neha Mittal W/o Sh. Sanju Mittal B-28 Block-B, Shyam Enclave Village Hafizabad Mewala Meerut U.P.-250002 Ms. Indra Gupta (Guarantor) W/o Avinendra Kumar 52, Indira Nagar - II, Meerut	Residential Flat First Floor B-28 block-B measuring 114.87 Sq. Mts bearing Khassra No 2118 Sarawati Lok Colony, phase 1st Delhi Road Meerut belonging to Sh. Sanju Kumar Mittal S/o Sh. Ramdas Mittal And Ms. Neha Mittal W/o Sh. Sanju Mittal. Ground: East: 25/ Plot no. B-39 on Ground Floor, West: 25/ Open space on ground floor, North: 54/6/ Plot no. B-27 on Ground Floor, South: 54/6/ Plot no. B-29 on Ground Floor	26.08.2019 Account no. 181800NC040 01165 is Rs. 19,33,585/- (Rupees: Nineteen Lakh Thirt Three thousand five hundred eight five Only) as on 30-06-2019 plus interest & other charges from 01-06-2019 and in account 1818009900000303 is Rs. 12,39,600.00 (Rs. Twelve Lakh Thirt nine Thousand Six hundred Only) as on 30-06-2019 plus interest & other charges from 01-06-2019 until payment in full	25.11.2019	Gurudutt Gautam 8452057773

Date 29.11.2019 Place: Meerut Authorized Officer

MINDA FINANCE LIMITED
(CIN: L67120DL1985PLC021349)
Regd. Office: B-64/1, Wazirpur Industrial Area, Delhi-110052 Tel No.: 011 49373931,
Website: www.mindafinance.com, E-mail: lalitk@mindagroup.com

POSTAL BALLOT NOTICE

The shareholders are informed that pursuant to Section 110 and other applicable provisions, if any, of the Companies Act, 2013 ("Companies Act") read with Rules 22, 22 of the Companies (Management and Administration) Rules, 2014 and all other applicable rules made thereunder, the Securities and Exchange Board of India (Delisting of Equity Shares) Regulation, 2009 ("Delisting Regulations") and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, including any statutory modification(s), amendment(s) or re-enactment(s) thereof for the time being in force and as may be enacted hereinafter, Minda Finance Limited ("the Company") has completed:

- 1) The dispatch of postal ballot notice along with the postal ballot form to the shareholders whose email IDs are registered with the Company/ depository participants as on 15 November, 2019 ("Cut-off date");
- 2) The dispatch of the postal ballot notice along with the postal ballot form and self-addressed postage pre-paid business reply envelope to the other shareholders (i.e. shareholders whose email IDs are not registered), on Friday, 29 November, 2019 for seeking the approval of its shareholders for voluntary delisting of the equity shares of the Company from BSE Limited in accordance with Regulation 8(1)(b) of the SEBI (Delisting of Equity Shares) Regulations, 2009, by way of a Special Resolution through postal ballot including voting by electronic means ("Remote e-voting").

A shareholder whose names appear on the Register of members/ list of beneficial owners as on 15 November, 2019 ("Cut-off date") will be considered for voting by way of the physical postal ballot form or remote e-voting. A person who is not a shareholder as on 15 November, 2019 should treat this notice for information purpose only. The shareholders can opt for only one mode of voting i.e. either by postal ballot form or through e-voting.

Mr. Shaileendra Kumar Roy (Membership No. A25823, CP No. 11738), Proprietor of M/s. Shaileendra Roy & Associates, Company Secretaries in Practice, New Delhi, has been appointed as the Scrutinizer to conduct the postal ballot process and remote e-voting in a fair and transparent manner ("Scrutinizer"). The Company has engaged the services of Link Intime India Private Limited ("LIPL") for remote e-voting. The voting through postal ballot form and e-voting will commence from Wednesday, 4 December, 2019 at 9:00 A.M. (IST) and will end on Thursday, 2 January, 2020 at 5:00 P.M. (IST). The remote e-voting shall be disabled thereafter by LIPL. The postal ballot form, duly completed and signed by the shareholder(s) should reach the Scrutinizer not later than 5:00 P.M. (IST) on Thursday, 2 January, 2020 at the address Mr. Shaileendra Kumar Roy, Scrutinizer, C/o M/s. Minda Finance Limited, Regd. Office: B-64/1, Wazirpur Industrial Area, Delhi-110052. Any responses received after this date will be treated as if the same has not been received.

The Notice and postal ballot form are also available on the website of the Company www.mindafinance.com. Shareholders who have not received the postal ballot forms may either download from www.mindafinance.com or www.instavote.linkintime.co.in or can apply for duplicate form through an email to linkint@mindagroup.com or enotices@linkintime.co.in if so required. However, the duly filled in duplicate postal ballot form should reach the Scrutinizer before 5:00 P.M. (IST) on 2 January, 2020.

The results of the Postal Ballot would be announced on Saturday, 4 January, 2020 at 3:30 P.M. (IST) by the Chairman & Whole-time Director of the Company or in his absence, the Company Secretary of the Company, at the registered office of the Company and to be intimated to the Stock Exchange and also displayed along with the Scrutinizer's Report on the website of the Company www.mindafinance.com. For any grievances/ queries connected with the voting by postal ballot including voting by electronic means, Shareholders may contact the Company Secretary at linkint@mindagroup.com or write to him at the registered office of the Company.

For and on behalf of the Board of
For Minda Finance Limited
Sd/-
Lalit Khubchandani
Company Secretary & Compliance Officer

Place: Delhi
Date: 29 November, 2019

OFFICE OF THE RECOVERY OFFICER-II
DEBTS RECOVERY TRIBUNAL-III, DELHI
4th FLOOR JEEVAN TARA BUILDING, PARLIAMENT STREET, PATEL CHOWK, NEW DELHI
R.C. No.812/2019 DATED:24.10.2019

PROCLAMATION OF SALE UNDER RULES 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961
READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993

CD No. 1. Sandeep Sharma, S/o. Gopi Ram Sharma, L-105, Ground Floor, Block-L, Kirti Nagar, Delhi.
CD No. 2. Som Wati Sharma, S/o. Gopi Ram Sharma, L-105, Ground Floor, Block-L, Kirti Nagar, Delhi.

Whereas you have failed to pay the sum of Rs.33,52,131.33 (Rupees Thirt Three Lacs Fifty Two Thousand One Hundred Thirt One One & Paise Thirt Three Only) payable by you/him as per recovery certificate in OA. No.268/2017-DRT-III, Delhi Dated 16.01.2019, issued by the Presiding Officer, Debts Recovery Tribunal, Delhi, and the interest and costs payable as per recovery certificate.

And whereas the undersigned has ordered the sale of property mentioned in the Schedule below in satisfaction of the said certificate.

And whereas a sum of Rs.33,52,131.33 (Rupees Thirt Three Lacs Fifty Two Thousand One Hundred Thirt One One & Paise Thirt Three Only) along with incidental expenses and interest thereon @12% p.a. simple from the date of filing of the OA i.e. 28.03.2017, jointly and severally, till its realization in full are due against you/CDs.

Notice is hereby given that in absence of any order of postponement, the said property shall be sold on 04.01.2020 between 03:00 PM to 04:00 P.M. with an auto extension clause in case of bid in last 5 minutes before closing, if required) by e-auction and bidding shall take place through "On line Electronic Bidding" through website-M/s. C1 India Pvt. Ltd. Udyog Vihar, Phase-2, Gulf Petrochem Building, Building No. 301, Gurgaon, first Floor, Haryana-122015, Help Line No +91-124- 4302020/21/22/23/24, Mr. Gurb: 09813887931, e-mail ID: support@bankeactions.com.

For further details/inspection of the property, the intending bidder may contact Recovery Cell of DRT-III, Delhi.

The sale will be of the property of the defendant named as mentioned in the schedule below and the liabilities and claims attaching to the said property, so far as they have been ascertained, are those specified in the schedule against each lot.

The property will be put up for the sale in the lots specified in the schedule. If the amount to be realized is satisfied by the sale of a portion of the property, the sale shall be immediately stopped with respect to the remainder. The sale also be stopped if, before any lot is knocked down, the arrears mentioned in the said certificate, interest costs (including cost of the sale) are tendered to the officer conducting the sale or provision is given to his satisfaction that the amount of such certificate, interest and costs have been paid to the undersigned.

No Officer or other person, having any duty to perform in connection with sale, however, either directly or indirectly bid for, acquire or attempt to acquire any interest in the property sold. The sale shall be subject to the conditions prescribed in Second Schedule of the Income Tax Act, 1961 and the rules made there under and to the further following conditions.

The particulars specified in the annexed schedule may be taken into the best of the information of the undersigned, but the undersigned shall not be answerable for any error, mis-statement or omission in this proclamation.

The reserve price below which the property shall not be sold are:

S. No.	Property Description	Reserve Price/EMD
(i)	Property bearing No. L-105, Ground Floor, Block-L, Kirti Nagar, Delhi.	Rs.1,51,55,000/- EMD Rs.15,15,500/-

2. The amount by which the biddings are to be increased shall be Rs.1,00,000/- (Rupees One Lac Only). In the event of any dispute arising as to the amount of bid, or as to the bidder, the lot shall at once be again put up to auction.
3. The highest bidder shall be declared to be the purchaser of any lot. It shall be in the discretion of the undersigned to decline/acceptance of the highest bid when the price offered appears so favourably inadequate as to make it inadvisable to do so.
4. EMDs shall be deposited by 02.01.2020 by way of DD/pay order in favour Recovery Officer-II, Debt Recovery Tribunal-III, Delhi to be deposited with Recovery Officer, DRT-III, Delhi in sealed cover. EMD deposited thereafter shall not be considered for participation in the e-auction.
5. The copy of PAN card, Address proof and identity proof, E-mail ID, Mobile No. and declaration if they are bidding on their own behalf or on behalf of their principals. In the latter case, they shall be required to deposit their authority, and in default their bids shall be rejected. In case of the company copy of resolution passed by the board members of the company or any other document confirming representation/attorney of the company and the receipt/counter file of such deposit should reach to the said service provider or C.R. Bank by e-mail or otherwise by the said date and hard copy shall be submitted before the Recovery Officer-II, DRT-III, Delhi.
6. Unsuccessful bidder/s are directed to file an application along with identity proof in the Registry of DRT-III on or before the schedule date of hearing of the RC for refund of their EMD which shall be refunded on the schedule/subsequent date of hearing of the RC accordingly.
7. The successful bidder shall have to deposit 25% of his final bid amount after adjustment of EMD by next bank working day i.e. by 3:00 P.M. in the said account as per detail mentioned in para 4 above.
8. The successful highest bidder shall deposit the balance 75% of final bid amount on or before 15th day from the date of sale of the property. If the 15th day, is Sunday or other Holiday, then on the first bank working day after the 15th day by prescribed mode as stated in para 4 above. In addition to the above the purchaser shall also deposit **poundage fee with Recovery Officer-II, DRT-III @2% upto Rs.1,000/- and @1% of the excess of said amount of Rs.1,000/- through DD in favour of The Registrar, DRT-III, Delhi.**
9. In case of default of payment within the prescribed period, the deposit, after defraying the expenses of the sale, may, if the undersigned thinks fit, be forfeited to the Government and the defaulting purchaser shall forfeit all claims to the property or the amount deposited. The property shall be resold, after the issue of fresh proclamation of sale. Further the purchaser shall also be liable to make good of any shortfall or difference between his final bid amount and the price for which it is subsequently sold.
10. The property is being sold on "AS IS WHERE IS AND AS IS WHAT IS BASIS".
11. The undersigned reserves the right to accept or reject any or all bids if found unreasonable or postpone the auction at any time without assigning any reason.

No. of lots	Description of the property to be sold with the name of the co-owners where the property belongs to	Revenue	Assessed	Details of any other	Claims, if any, which have been
		of	Property	Encumbrance	put forward to the Property,
		any	or	which property	and any other known particulars
		part	thereof	liable	bearing on its nature and value.
1.	Property Bearing No. L-105, Ground Floor, Block-L, Kirti Nagar, Delhi.	Not available	Not available	Not available	Not available

Given under my hand and seal on this 24th day of October, 2019.

(VIKASH JAITLEY)
RECOVERY OFFICER-II, DRT-III, DELHI

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF JNS INFRATECH PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	JNS INFRATECH PRIVATE LIMITED
2. Date of incorporation of corporate debtor	08/02/2013
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101DL2013PTC248085
5. Address of the registered office and principal office (if any) of corporate debtor	B-92, Budh Vihar Colony, Badarpur, New Delhi-110044
6. Insolvency commencement date in respect of corporate debtor	Date of Order : 13 th September, 2019 (Date of receipt of Order by IRP- 28 th November, 2019)
7. Estimated date of closure of insolvency resolution process	11 th March, 2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	Nareesh Kumar Bhutani IBBI/PA-002/IP-NO0547/2017-2018/11673
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-803, Plot No 12 A, Sector-7, Dwarka, Happy Home Apartment, Dwarka, New Delhi-110075 Email ID: nareesh101@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	1203, Vijaya Building, 17, Barakhamba Road, Connaught Place, New Delhi-110001 E-mail ID: ip.jnsinfatech@gmail.com
11. Last date for submission of claims	12 th December, 2019
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of insolvency professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms can be downloaded from:- WebLink: https://www.ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the JNS Infotech Private Limited on 13th September, 2019.

The creditors of JNS Infotech Private Limited, are hereby called upon to submit their claims with proof on or before 12th December, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Date : 29.11.2019 Nareesh Kumar Bhutani
Place : New Delhi Regn. No. : IBBI/PA-002/IP-NO0547/2017-2018/11673

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF CROSS ROAD BUILDCON PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	CROSS ROAD BUILDCON PRIVATE LIMITED
2. Date of incorporation of corporate debtor	31.05.2012
3. Authority under which corporate debtor is incorporated / registered	RoC-Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200DL2012PTC236786
5. Address of the registered office and principal office (if any) of corporate debtor	95D, AD Block Shalimar Bagh, Opposite All Heaven Banquet, Delhi 110088
6. Insolvency commencement date in respect of corporate debtor	08.11.2019 (Order copy received by IRP as on 28.11.2019 through OC)
7. Estimated date of closure of insolvency resolution process	06.05.2020
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA Devendra Lodha IBBI/PA - 001/IP/01112/2018-19/11814
9. Address and e-mail of the interim resolution professional, as registered with the Board	Office No. 105, 1st Floor, 6A/1, WEA, Karol Bagh, New Delhi- 110005. caddkloha@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 105, 1st Floor, 6A/1, WEA, Karol Bagh, New Delhi- 110005. Email- rp.crossroad@gmail.com
11. Last date for submission of claims	11.12.2019 (14 days calculated from the date of receiving order i.e. 28.11.2019)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Available as per information available with IRP
13. Names of insolvency professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Available as per information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	WebLink: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Cross Road Buildcon Private Limited on 08.11.2019.

The creditors of Cross Road Buildcon Private Limited, are hereby called upon to submit their claims with proof on or before 11.12.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NIL] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Date : 30.11.2019 Devendra Kumar Lodha
Place : New Delhi Interim Resolution Professional
IBBI/PA - 001/IP/01112/2018-19/11814

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ORDER
ORDER OF COMMITTEE FOR IDENTIFICATION OF WILFUL DEFAULTERS HEADED BY EXECUTIVE DIRECTOR OF THE BANK AND CONSISTING OF FOUR GENERAL MANAGERS AND ONE DEPUTY GENERAL MANAGER IN RESPECT OF M/S KOYAL ONLINE PVT.LTD AND ITS DIRECTORS SHRI RAJBIR SINGH, SHRI NARENDER KUMAR AND SMT. ANITA DUHAN ACCOUNT AT N46,CONNAUGHT PLACE,NEW DEHI, SINCE TRANSFERRED TO ARMB, DELHI BRANCH OF PNB

The proceedings before the above Committee on Wilful Defaulters related to the identification process of 1. M/s Koyal Online Pvt. Ltd., 21/40, 3rd Floor, Old Rajinder Nagar, New Delhi 110060, And other address at S-29, Okhla Industrial Area, Phase-II, New Delhi and its Directors : 2.